

**THE HIGH COURT OF MEGHALAYA
AT SHILLONG**

NOTIFICATION

Dated, Shillong, the ___ August, 2018

No.HCM.II/78/2018/Estt/

Hon'ble the Chief Justice,
High Court of Meghalaya is pleased to constitute a 1(One) Judge Committee comprising Hon'ble Shri. Justice S.R.Sen to analyse judgment dated 09.03.2018 of the Hon'ble Supreme Court of India in the matter of Writ Petition (Civil) No.215 of 2005 titles "*Common Cause (A Regd. Society) vs. Union of India and another*" and to frame norms for nominating Judicial Magistrate First Class' for executing the Advanced Medical Directive (AMD).

By order;

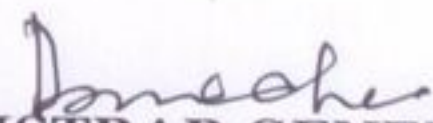
REGISTRAR GENERAL

Memo. No.HCM.II/78/2018/Estt/ 4421A

Shillong, the 17th August, 2018

Copy to for information:

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya.
2. The P.S to Hon'ble Mr. Justice S.R.Sen, Judge, High Court of Meghalaya.
3. The District & Sessions Judge _____.
- ✓ 4. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
5. Office file.


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